

**THE KARNATAKA STATE LEGAL SERVICES  
AUTHORITIES RULES, 1996**

In exercise of the powers conferred by Section 28 of the Legal Services Authorities Act, 1987 (Central Act 39 of 1987) and in consultation with the Chief Justice of the High Court of Karnataka, the Government of Karnataka hereby makes the following rules, namely :-

**1. Short title and commencement:-** (1) These rules may be called the Karnataka State Legal Services Authorities Rules, 1996.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Definition:-** 1) In these rules, unless the context otherwise requires, -

(a) "Act" means the Legal Services Authorities Act, 1987 (Central Act 39 of 1987) ;

(b) "Chairman" means the Executive Chairman of the State Legal Services Authority, or, as the case may be, the Chairman of the District Authority, or, as the case may be the Chairman of the Taluk Legal Services Committee;

(c) "Member" means the Member of the State Authority or the Member of the High Court Legal Services Committee, or the Member of the District Authority or the Member of the Taluk Legal Services Committee, as the case may be;

(d) "Schedule" means the Schedule appended to these rules;

(e) "Secretary" means the Member Secretary of the State Authority, or, as the case may be, the Member Secretary of the High Court Legal Services Committee or as the case may be, the Member Secretary of the District Legal Services Authority.

(2) All other words and expression used in these rules but not defined shall have the meaning respectively assigned to them in the Act.

**3. The composition, number, experience and qualification of other Members of the State Authority:-**

(1) The State Authority shall consist of the following namely:-

1. The Chief Justice of the High Court of Karnataka as the Patron-in-Chief
2. A serving or a retired Judge of the High Court of Karnataka nominated by the Governor under clause (b) of Section 6 who shall be the Executive Chairman
3. The Advocate General of the State of Karnataka ... Ex-officio Member
4. The Registrar General High Court of Karnataka ... Ex-officio Member
5. The Secretary to Government, Finance Department ... Ex-officio Member
6. The Secretary to Government, Law Department ... Ex-officio Member
7. The Secretary to Government, Department of Personnel and Administrative Reforms ... Ex-officio Member
8. The Director General of Police of the State ... Ex-officio Member
9. The Director of Prosecution ... Ex-officio Member
10. The Director of National Law School of India University, Bangalore ... Ex-officio Member
11. The Chairman of the Bar Council of Karnataka ... Ex-officio Member

- |     |  |     |                   |
|-----|--|-----|-------------------|
| 12. | One sitting Member of the Bar Council of Karnataka to be nominated by the Bar Council  | ... | Ex-officio Member |
| 13. | The President, Federation of Women Lawyers' Association of Karnataka   | ... | Ex-officio Member |
| 14. | Two Chair persons of the District Authority  | ... | Ex-officio Member |
| 15. | Eleven Members who have experience in the field of Law, Finance, Social Service or Administration and who are engaged in the upliftment of the weaker sections of people, including Scheduled Castes, Scheduled Tribes, Women, Children, Rural and Urban Labour & who are interested in the implementation of the Legal Service Schemes: |     |                   |

Provided that among them, one each shall be a person belonging to the Scheduled Castes, Scheduled Tribes and one shall be from Backward Classes and two shall be women.

- |     |  |     |                   |
|-----|--|-----|-------------------|
| 16. | Member Secretary of the Authority appointed under Sub-Section (3) of Section 6 | ... | Ex-officio Member |
|-----|--|-----|-------------------|

(2) The Members at serial numbers 14 and 15 shall be nominated by the State Government in consultation with the Chief Justice of the High Court of Karnataka.

(3) The State Government in consultation with the Chief Justice of the High Court shall appoint a District Judge belonging to State Judicial Service as the Member-Secretary of the State Authority and he shall be on the whole time duty and shall hold the office for such period as the Chief Justice determines.

**4. The powers and functions of the Member Secretary of the State Authority :-**The powers and functions of the Member-Secretary shall be-

- (i) to implement the scheme to give free Legal Service to the eligible and weaker section ;
- (ii) to work out modalities of the Legal Services Schemes and Programmes approved by the State Authority and ensure their effective monitoring and implementation;
- (iii) to exercise the powers in respect of administration, house keeping, finance and budget matters as Head of the Department in the State Government ;
- (iv) to manage the properties, records and funds of the State Authority;
- (v) to maintain true and proper accounts of the State Authority including checking and auditing in respect thereof periodically ;
- (vi) to prepare Annual Income and Expenditure Account and Balance Sheet of the said Authority;
- (vii) to liaison the social action groups and District Legal Service Authorities and Taluk Legal Service Committees ;
- (viii) to maintain upto date and complete statistical information including progress made in the implementation of various Legal Services Programmes from time to time ;
- (ix) to process proposals for financial assistance and issue Utilisation Certificate thereon ;
- (x) to organize various Legal Service Programmes as approved by the State Authority and convene Meeting/Seminars and Workshops connected with Legal Service Programme and preparation of reports and follow-up action thereon ;
- (xi) to produce video/documentary films, publicity material, literature and publications to inform general public about the various aspects of the Legal Service Programmes ;

- (xii) to lay stress on the resolution of rural disputes and to take extra measures to draw schemes for effective and meaningful legal services for settling rural disputes at the door steps of the rural people;
- (xiii) to perform such of the functions as are assigned to him under the schemes, formulated under the Act ;
- (xiv) to release funds to the High Court Legal Services Committee District Legal Services Authority and Taluk Legal Services Committee to meet administrative expenses and also to implement legal aid/service programmes, as per the guidelines given by the Executive Chairman ;
- (xv) to perform such other functions as may be expedient for efficient functioning of the State Authority.

**5. The term of the office and other conditions relating thereto, of Members of the State Authority :-**

- (1) Subject to the pleasure of the State Government, the members other than ex-officio Member, of the State Authority shall hold the office for a term of three years and shall be eligible for re-nomination.
- (2) If any vacancy of a Member of the State Authority occurs for any reason, the vacancy shall be filled in the same manner in which the original nomination was made and the person so nominated shall be a Member for the remaining term of the Member, in whose place he/she is nominated.
- (3) All Members shall be entitled for payment of traveling allowance and daily allowance in respect of journeys performed in connection with the work of the State Authority and shall be paid by the State Authority in accordance with the provisions of Karnataka Civil Services Rules, as applicable to the Group "A" Officers of the State Government.

**6. The experience and qualifications of the Member Secretary of the High Court Legal Services Committee :-**

A person shall not be qualified for appointment as Member Secretary of the High Court Legal Services Committee under sub-section (3) of Section 8A of the Act unless he is an Officer of the Karnataka Judicial Servicer in the Cadre of Civil Judge (Senior Division) (Note : vide Notification of Government of Karnataka No. LAW 10 LAD 04 dated 3<sup>rd</sup> March, 2005)

**7. The composition, number, experience and qualification of other Members of the District Legal Services Authority:-**

(1) The State Government in consultation with the Chief Justice of the High Court, for every District, constitute a District Authority, which shall consists of the following Members, namely :-

- |    |  |      |  |
|----|--|------|--|
| 1. | The Prl. District Judge of the concerned District  | ...  | Chairman                                 |
| 1A | The Chief Judge of Small Causes Court, Bengaluru   | .... | Ex-officio Member                        |
| 1B | the Principal Judge of the Family Court, Bengaluru   | .... | Ex-officio Member                        |
| 2. | The Deputy Commissioner of the District  | ...  | Ex-officio Member                        |
| 2A | Chief Executive Officers of Zilla Panchayath   | ...  | Ex-officio Member                        |
| 3. | The Superintendent of Police of the District   | ...  | Ex-officio Member                        |
| 4. | The Civil Judge and Chief Judicial Magistrate District   | ...  | Who shall be the of the Member-Secretary |
| 5. | The District Government Pleader  | ...  | Ex-officio Member                        |
| 6. | The Assistant Director of Prosecution  | ...  | Ex-officio Member                        |
| 7. | An office bearer of the Bar Association to be nominated by the Chairman, District Legal Services Authority | ...  | Ex-officio Member                        |

8. **Ten Members** who have experience in the field of Law, social Service, Administration and who are engaged in the upliftment of the weaker section of the Society including Scheduled Castes, Scheduled Tribes, Women, Children, Rural and Urban Labour and who are interested in the implementation of the Legal Service Schemes :

Provided that among them, one each shall be a person belonging to Scheduled Castes, Scheduled Tribes, one shall be from backward classes and two shall be women.

(2) The Members at serial number 8 shall be nominated by the State Government in consultation with the Chief Justice of the High Court of Karnataka.

**8. The Composition, number, experience and qualification of Members of the Taluk Legal Services Committee :-**

(1) The State Government constitutes for each taluk a Legal Services Committee which shall consists of the following Members, namely :-

1. **Senior Civil Judge working within the jurisdiction of the Committee who shall be the ex-officio Chairman**
2. **Civil Judge working in the Taluk where the Committee is constituted** **Who shall be a Member Secretary**
- 2A **Assistant Public Prosecutor/Senior Most Assistant Public Prosecutor working At the place of location of Taluka Legal Services Committees in the State (Added as per Notification in Karnataka Gazette Extraordinary dated 4.3.2013)**
3. **Deputy Superintendent of Police or Circle Inspector of Police of the Taluk** **Ex-officio Member**
4. **Eight Members having experience in the field of Social Service. Administration and who is engaged in the upliftment of the weaker sections of the Society, including Scheduled Castes, Scheduled Tribes, Women, Children, Rural and Urban Labour and who is specially interested in the implementation of Legal Service Scheme**

4A Executive Officer of Taluka Panchayath  
(added as per Notification of Government  
Of Karnataka dated 17.9.2012)

Provided that among them, one each shall belong to Scheduled Caste, Scheduled Tribe, one shall be from Backward Classes and two shall be women.

- |    |  |                   |
|----|--|-------------------|
| 5. | The office bearer of the Taluk Bar Association to be nominated by the Chairman of the Taluk Legal Services Committee | Ex-officio Member |
| 6. | The Tahsildar of the Taluk   | Ex-officio Member |
| 7. | The Assistant Public Prosecutor  | Ex-Officio Member |

(2) The Members at serial number 4 shall be nominated by the State Government in consultation with the Chief Justice of the High Court of Karnataka.

**9. The number, conditions of service, method of appointment, pay and other allowance of officers and other employees of the State Authority, High Court Legal Services Committee, District Legal Services Authority and Taluk Legal Services Committee :-**

The scale of pay, number of posts, method of appointment, qualification and conditions of service of the officers and employees of the State Authority, High Court Legal Services Committee, District Legal Services Authority, Taluk Legal Services Committee shall be as specified in the Schedule-I annexed to these Rules :

Provided that the officers and other staff who are presently working in the State Legal Aid Board shall be deemed to be the employees of the State Authority with effect from the commencement of these Rules and they shall hold corresponding posts of the State Authority :

Provided further that any of the category of posts specified in the Schedule-I may be filled by deputation or transfer of officers of any of the State Civil Services or officers and employees of the High Court.

9A. Functions of the Working Member Secretary of Taluka Legal Services Committee in the State.- The functions of the Working Member Secretary of Taluka Legal Services Committee shall be the following namely,-

- (i) to organize Legal Literacy Programmes / Workshops and preparation of reports and follow-up action.



- (ii) To organize Lok Adalats, mediation and conciliation sittings, coordinate with members of Bar, Officers of financial institutions, officers of Police Department, officers of Insurance Companies and other stakeholders in the matter of disposal of cases through Lok Adalat sittings.
- (iii) to organize legal awareness camps on specific subjects, on specific days, as per the plan of action of National Legal Services Authority and Karnataka State Legal Services Authority for the benefit of various target groups;
- (iv) to organize Para Legal Volunteers' training programme for the selected Para Legal Volunteers of Taluka Legal Services Committee;
- (v) to assist eligible and weaker sections of community in the matter of getting free legal aid, services, etc., from legal services institutions;
- (vi) to organize legal literacy camps through Kanoonu Saksharatha Rathaas and Mobile Lok Adalat Buses as per the tour programme of Taluka Legal Services Committee;
- (vii) to build liaison with President, Secretary and other office-bearers of Bar Association, heads of Governmental and non-Governmental organizations, Para Legal Volunteers (PLVs), Advocates on the panel of the Taluka Legal Services Committee, Advocates heading the Legal Aid Clinic in Court complex, Advocates attending CDPO Legal Aid clinic, Clinics in Taluka Office, Advocates heading Legal clinic in jail, Principals and Headmasters of Legal Aid Clinics/Clubs in Schools and colleges, office-bearers and members of NGOs, representatives of the people, public in general etc;
- (viii) to perform such other functions specially assigned by the Taluka Legal Services Committee.

**Explanation: (1) The Chairman and Member Secretary of the District Legal Services Authority and the Taluka Legal Services Committee shall have financial control over the matters and shall formulate legal aid programmes for implementation by the Working Member Secretary, who shall carry out such directions as per the directions of the Chairman and Member Secretary of District Legal Services Authority and the Taluka Legal Services Committee.**

**(2) The Tahsildar and Deputy Superintendent of Police/Circle Inspector**

of the Taluka, being Ex-Officio members of the Taluka Legal Services Committee shall render all necessary assistance to the Working Member Secretary of Taluka Legal Services Committee for the purpose of implementation of the programme etc., as detailed above.

(added as per Government of Karnataka Extraordinary Notification dated 4.03.2013)

**10. Condition of service of the employees of the State Authority. High Court Legal Services Committee or District Legal Services Authority or Taluk Legal Services Committee:-**

(1) The Provision of :

- a. The Karnataka Civil Service Rules,
- b. The Karnataka Financial Code, 1958.
- c. The Karnataka Civil Service (Classification Control and Appeal) Rules, 1957.
- d. The Karnataka Civil Service (General Recruitment) Rules, 1977.
- e. The Karnataka Civil Service (Conduct) Rules, 1966.
- f. The Karnataka Civil Service (Probation) Rules, 1977.
- g. The Karnataka Government Servants (Seniority) Rules, 1957.
- h. The Karnataka Government Servants (Medical Attendance) Rules, 1963.
- i. The Karnataka Civil Services (Performance Reports) Rules, 1994.
- j. Rules made or deemed to have been made under the Provisions of the Karnataka Civil Services Act, 1978. (Karnataka Act 14 of 1990).
- k. The Karnataka Civil Service (Kannada Language Examinations) Rules, 1990).
- l. all other rules relating to conditions of service applicable to Government servants, Shall mutatis mutandis apply to the employees of the State Authority. High Court Legal Services Committee or District Authority or Taluk Legal Services Committee and the Departmental Examinations required to be passed by the employees specified in column (2) of Schedule-II shall be those specified in the corresponding entries in column (3) of the said Schedule.

**11. The maximum limit of annual income of a person entitling him to legal services:-**

Any person whose annual income from all sources does not exceed Rs.1,00,000/-\* (Rupees One lakh) only shall be entitled to legal services under this Act.

**12. The experience and qualifications of other Members of Lok Adalats:-**

A Person shall not be qualified to become a member of Lok Adalat unless he is:-

- (a) an eminent Social Worker who is engaged in the upliftment of the weaker sections of the society including Scheduled Castes, Scheduled Tribes, Women, Children, Rural and Urban Labour; or
- (b) an Advocate of standing; of
- (c) a person of repute who is specially interested in the implementation of the Legal Services Schemes and Programmes.

**13. Removal of difficulty in respect of Ongoing Legal Aid Programmes:-**

In respect of cases in which legal aid is given and the legal aid programmes already planned, prior to constitution of the State Legal Services Authority, the Patron-in-Chief or the Executive Chairman of the State Authority may issue such instructions as may be necessary to enable conducting of such cases and also programmes and to meet all the expenditure connected therewith, till the State Authority makes its own Regulations and Schemes.

---

Note : \* Government of Karnataka Notification No. LAW 38 LAD 2009, dated 25.4.2011



# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಬೆಂಗಳೂರು ರಾಜ್ಯ ಪತ್ರ

ಭಾಗ- IV-A	ಬೆಂಗಳೂರು, ಮಂಗಳವಾರ, ಮಾರ್ಚ್ 8, 2016 (ಪಾಲ್ಗುಣ 18, ಶಕ ವರ್ಷ 1937)	ನಂ. 367
Part- IV-A	Bengaluru, Tuesday, March 8, 2016 (Palguna 18, Shaka Varsha 1937)	No. 367

LAW SECRETARIAT

NOTIFICATION

No. LAW 163 LAD 2014, Bangalore, Dated : 05/03/2016.

In exercise of the powers conferred by Section 28 of the Legal Services Authorities Act 1987 (Central Act 39 of 1987) and in consultation with Chief Justice of the High Court of Karnataka, the Government of Karnataka hereby makes the following rules, namely:-

## RULES

### 1. Title and commencement :

1) These rules may be called as the Karnataka State Legal Services Authorities (Amendment) Rules 2016.

2) They shall come into force from the date of their publication in the official gazette.

2. **Amendment of Schedule-I**-In the Karnataka State Legal Services Authorities Rules, 1996 for Schedule-I, the following shall be substituted, namely:-

## KARNATAKA STATE LEGAL SERVICES AUTHORITIES RULES, 1996

### SCHEDULE - I

Sl. No.	Category of Posts and pay Scale	No. of Posts			Method of Recruitment	Minimum Qualification
		Permanent	Temporary	Total		
1	2	3	4	5	6	7
1.	<b>Member Secretary</b>	1	-	1	By Deputation of an officer in the cadre of District Judge from the Karnataka Judicial Services	
2.	<b>Chairman - PLA</b>	6	-	6	By Deputation of an officer who is, or has been, a District Judge or Additional District Judge or has held Judicial office higher in rank than that of a District Judge, from the Karnataka Judicial Service.	
3.	<b>Deputy Secretary</b> 39530-54010	1	-	1	By Deputation of an Officer in the cadre of Senior Civil Judge from the Karnataka Judicial Service	

Sl. No.	Category of Posts and pay Scale	No. of Posts			Method of Recruitment	Minimum qualification
		Permanent	Temporary	Total		
1	2	3	4	5	6	7
4.	<b>Public Relation Officer</b> <b>39530-54010</b>	1	-	1	By Deputation of an Officer in the cadre of Senior Civil Judge from the Karnataka Judicial Service	
5.	<b>Member Secretary (DLSA)</b> <b>39530-54010</b>	30	-	30	By Deputation of an Officer in the cadre of Senior Civil Judge from the Karnataka Judicial Service.	
6.	<b>Assistant Secretary</b> <b>28100-50100</b>	2	-	2	By Promotion from the cadre of Section Officer or by deputation of an Officer in the cadre of Civil Judge from the Karnataka Judicial Services or from the cadre of Under Secretary, Karnataka Government Secretariat Service or an Officer in equivalent cadre from the Karnataka Administrative Service.	Must have put in a service of not less than 5 years in the cadre of Section Officer.  If persons having 5 years of service are not available, persons who have put in 3 years of service may be considered for promotion.
7.	<b>Accounts Officer</b> <b>28100-50100</b>	1	-	1	By Deputation of an Officer in the cadre of Accounts Officer in State Accounts Department or from Judicial Service.	
8.	<b>Section Officer</b> <b>22800-43200</b>	33	-	33	75% by direct recruitment 25% by Promotion from the cadre of Senior Assistant/ Sheristedar OR by Deputation of an officer in an equivalent cadre from State Civil Services OR from the Judicial Service having law degree.	<b>Direct Recruitment:</b> Must be a holder of Degree in Law and they shall appear for written examination and oral interview (viva) to be conducted by a committee to be constituted by the Karnataka State Legal Services Authority in consultation with Hon'ble High Court.  <b>Promotion:</b> Must have put in a service of not less than 5 years in the cadre of Senior Assistant/ Sheristedar.  If officials who have put in 5 years of service are not available, the officials having put in service not less than 3 years may be considered for promotion.

Sl. No.	Category of Posts and pay Scale	No. of Posts			Method of Recruitment	Minimum qualification
		Permanent	Temporary	Total		
1	2	3	4	5	6	7
						<b>Deputation :</b> Must be a holder of Degree in Law
9.	<b>Accounts Superintendent</b> <b>21600-40050</b>	1	-	1	By Deputation of an Officer in equivalent cadre of Accounts Superintendent from the State Accounts Department OR from Judicial Service.	
10	<b>Senior Assistant / Sheristedar</b> <b>20000-36300</b>	9	-	9	By Promotion from the cadre of Assistants / Stenographers / FDA in the ratio of 30:40:30 respectively OR by deputation of an official in the equivalent cadre from any State Civil Service OR from Judicial Service	Must have put in not less than 5 years of service in the cadre of Assistant / Stenographers / FDA. If the Assistant/ Stenographer / FDA who have put in 5 years of service are not available, the Assistant/ Stenographer / FDA who have put in service of not less than 3 years may be considered for promotion.  In the case of Stenographer he/she must have worked as Assistant for a period of not less than one year
11	<b>Assistant</b> <b>16000-29600</b>	10	-	10	50% by Direct recruitment from KPSC and 50% by promotion from the cadre of Junior Assistants OR by deputation of an Official in equivalent cadre from any State Civil Service OR from Judicial Service.	<b>Direct Recruitment:</b> Must be a holder of any Degree  <b>Promotion:</b> Must have put in a not less than 5 years of service in the cadre of Junior Assistants  If officials who have put in 5 years of service are not available, the officials having put in service not less than 3 years may be considered for promotion.
12	<b>Assistant Librarian</b> <b>16000-29600</b>	1	-	1	By Deputation of an official in equivalent cadre from the Karnataka Public Libraries Department	Must be a holder of a degree in Library Science.

Sl. No.	Category of Posts and pay Scale	No. of Posts			Method of Recruitment	Minimum qualification
		Perm anent	Temp orary	Total		
1	2	3	4	5	6	7
13	<b>Karnataka State Legal Service Authority, Bengaluru.</b> Stenographer / Personal Assistant 16000-29600	04	-	04	50% by direct recruitment from KPSC and 50% by promotion from the cadre of Typists OR by deputation of an Official in equivalent cadre from any State Civil Service OR Judicial Service	<b>For direct recruitment</b> As prescribed in Karnataka Civil Services (Recruitment to the posts of Stenographers and Typists) Rules 1983 as amended by Government from time to time.  <b>For Promotion:</b> Must have put in not less than 5 years of service in the cadre of Typist and must have passed Senior Grade Typewriting and Senior Shorthand Examinations in Kannada or English Languages conducted by Karnataka Secondary Education Examinations Board OR must be a holder of Diploma in Secretarial Practice granted by the Board of Technical Education OR its Equivalent.  If officials who have put in 5 years of service are not available, the officials having put in service not less than 3 years may be considered for promotion.
a)	<b>District Legal Service Authorities</b> Stenographer/ Personal Assistant 14550-26700	30	-	30		
b)	<b>6 Permanent Lok Adalats.</b> Stenographer/ Personal Assistant 14550-26700	18	-	18		
14	<b>First Division Assistant (Accounts)</b> 14550-26700	1	-	1	By deputation of an official in equivalent cadre from the State Accounts Department OR Judicial Service	
15	<b>First Division Assistant</b> 14550-26700	12	-	12	50% by direct recruitment from KPSC 50% by promotion from the cadre of Junior Assistants	<b>For direct recruitment :</b> Must be a holder of any Degree recognized by the Universities.  <b>For promotion:</b> Must have put in not less than 5 years of service in the cadre of Junior Assistants  If officials who have put in 5 years of service are

Sl. No.	Category of Posts and pay Scale	No. of Posts			Method of Recruitment	Minimum qualification
		Permanent	Temporary	Total		
1	2	3	4	5	6	7
						not available, the officials having put in service not less than 3 years may be considered for promotion.
16	<b>Junior Assistant</b> <b>11600-21000</b>	24	-	24	50% by Direct recruitment from KPSC and 50% by promotion from any of the cadres in Group-D services and from the cadre of Drivers on the basis of Seniority, Seniority being determined by treating a person holding a post carrying a higher scale of pay as senior to a person who is holding a post carrying a lower scale of pay, seniority inter se among persons holding a post carrying the same scale of pay, being determined on the basis of length of service in respective cadre or by deputation from an official in the equivalent cadre from any State Civil Cadre or Judicial Service.	<p><b>For direct recruitment</b></p> <p>A pass in PUC examination or its equivalent</p> <p><b>For Promotion:</b></p> <p>Must have passed tenth std. or passed equivalent qualification.</p> <p>Must have put in not less than 5 years of service in the cadre of Group-D and Drivers</p>
17	<b>Typist</b> <b>11600-21000</b>	50	-	50	By Direct recruitment from KPSC OR by deputation of an official in any State Civil Service OR Judicial Service	<p><b>For direct recruitment</b></p> <p>As prescribed in Karnataka Civil Services (Recruitment to the posts of Stenographers and Typists) Rules 1983 as amended by Government from time to time.</p>
18	<b>Driver</b> <b>11600-21000</b>	10	-	10	By direct recruitment OR by deputation of an official in equivalent cadre from any of the State Civil Service or Judicial Service Or State owned Transport Corporation	<p><b>For direct recruitment</b></p> <p>Must have passed tenth std. or an equivalent qualification; and</p> <p>Must be a holder of Current Heavy Motor Vehicle Driving License</p>
19	<b>Attender-cum-Driver</b> <b>11000-19000</b>	1	-	1	By promotion from the cadre of Group-D. If no suitable Group-D is available for promotion, by direct recruitment OR by	<p><b>For promotion:</b></p> <p>Must have put in service not less than 5 years in the cadre of Group-D</p>



Sl. No.	Category of Posts and pay Scale	No. of Posts			Method of Recruitment	Minimum qualification
		Perm anent	Temp orary	Total		
1	2	3	4	5	6	7
					deputation of an official in equivalent cadre from any of the State Civil Services OR Judicial Service.	and Must be a holder of Current Heavy Motor Vehicle Driving License  <b>For direct recruitment</b> Must have passed tenth std. or an equivalent qualification; and  Must be a holder of Current Heavy Motor Vehicle Driving License
20	<b>Dalayal/ Peon/ Watchman (Group-D)</b> <b>9600-14550</b>	55	-	55	By direct recruitment	Must have passed tenth std. or an equivalent qualification

By Order and in the name of Governor of Karnataka

**M.MAHALAKSHMI**

Under Secretary to Government ( I/c )  
Law Department (Adm-2)